



2026:AHC-LKO:15814-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 2124 of 2026

Rahul Kumar Shukla

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of Urban
Development Govt. Of U.P. Lko.And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shivam Srivastava
Counsel for Respondent(s)	:	C.S.C., Manish Nigam

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

1. Shri Manish Nigam, learned counsel has filed his 'vakalatnama' on behalf of opposite party no.6, which is taken on record.

2. Heard.

3. By means of this writ petition, the petitioner has prayed for the following main relief (s) :-

"i. Issue a writ, order or direction in the nature of Mandamus commanding the opposite parties, particularly the Executive Officer, Nagar Panchayat Payagpur, to immediately remove the dirty water logging from the public passage situated from near Munna Pan Bhandar on Station Block Road up to the house of the petitioner and to ensure proper drainage arrangement within a stipulated time frame;

ii. Issue a writ, order, or direction commanding the concerned authorities to take appropriate legal action against Opposite Party No. 7 for causing obstruction and nuisance on the public passage by discharging dirty household water;

iii. Issue a writ, order or direction in the nature of Mandamus commanding the competent authority to initiate appropriate departmental and disciplinary proceedings against the concerned government officials/municipal employees found negligent and responsible for deliberate inaction and submission of false or misleading reports in relation to the grievance of the petitioner, and to take action in accordance with law within a time-bound period, in the interest of justice."

4. There is water logging on the passage causing inconvenience to the residents and also effecting hygiene in the area.

5. It is informed by counsel for the Nagar Panchayat that lay out plan, etc. for constructing a 'nali' for drainage of water has been prepared, however, budget is awaited, for which, the matter is being placed in the next meeting of the Board of the Nagar Panchayat.

6. We, accordingly, **dispose of** this writ petition with a direction to the Nagar Panchayat to place the aforesaid matter in the next meeting of the Board of the Nagar Panchayat, which as per Section 86 of the Uttar Pradesh Municipalities Act, 1916 has to be convened at least once every month.

7. We direct the President of the Nagar Panchayat to do the needful in this regard. If nothing happens within six weeks, as regards, sanctioning of budget, it shall be open for the petitioner to approach this Court again.

8. As and when the budget is sanctioned, the work shall be got done by the Nagar Panchayat promptly and effectively, say within the next two months.

February 26, 2026
Praveen

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)